



भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

www.rbi.org.in

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June 5, 2009

The General Manager

Government Accounts / Business Department

State Bank of India / State Bank of Indore/State Bank of Patiala

State Bank of Bikaner & Jaipur /State Bank of Travancore

State Bank of Hyderabad / State Bank of Mysore /Allahabad Bank

Bank of Baroda / Bank of India / Bank of Maharashtra

Canara Bank/Central Bank of India /Corporation Bank Dena Bank / Indian Bank

Indian Overseas Bank / Punjab National Bank / Syndicate Bank / UCO Bank

Union Bank of India / United Bank of India / ICICI Bank Ltd / Vijaya Bank/IDBI Ltd

Dear Sir,

Senior Citizens Savings Scheme, 2004 - Acceptance of Form 15-G from the Nominees

As you are aware, investors under Senior Citizens Savings Scheme, 2004 (SCSS) are eligible to file Form 15-G and 15-H to claim exemption from TDS on the interest payable on the deposits under the said scheme.

2. Central Board of Direct Taxes have now clarified, vide their Office Memorandum F.No.275/36/2009-IT(B) dated May 14, 2009, that nominee of the investors of SCSS can also produce 15-G form (declaration of non-deduction of tax from the amount of interest payable) at the time of payment after the death of the depositor.

3. The contents of this circular may be brought to the notice of the designated branches of your bank for information and compliance.

4. Please acknowledge receipt.

Yours faithfully,

(Imtiyaz Ahmad)

Assistant General Manager

यह विभाग आइएसओ 9001-2000 प्रमाणित है।

सरकारी और बैंक लेखा विभाग, केन्द्रीय कार्यालय, भायखला ऑफिस बिल्डिंग,
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This Department is ISO 9001-2000 Certified.

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